

information provided by the Dental Council of India, 3 private dental colleges in Karnataka have been inspected as part of periodic inspection in December, 2004 and deficiencies in infrastructural facilities including shortage of teaching faculty were noticed. It was also noticed that some of the teaching faculty visit 2 to 5 days in a month, which is contrary to the Dental Council of India's norms. The concerned dental colleges have been asked to remove the deficiencies and ensure that teaching faculties work on full time basis so that quality of dental education is not compromised. The concerned visiting faculty has also been served notices by DCI for curbing this trend.

Integrated system of medicine

1960. SHRI VIJAY J. DARDA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) with the development of major systems of medicines like Allopathy, Ayurveda Homoeopathy, Unani etc., coupled with practices like Yoga, Naturopathy etc., whether Government are thinking of integrating salient points of all these systems to evolve an effective integrated system of medicine which should be cost-effective and time-effective; and

(b) if so, the details thereof and when this system is likely to emerge for imparting such medical education through specialised Medical Colleges?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) and (b) There is no such proposal with the Government, at present.

79th Constitutional amendment Bill

1961. SHRI MAJOJ BHATTACHARYA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have decided not to proceed further with regard to the 79th Constitution Amendment Bill introduced in the Rajya Sabha in 1992; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) and (b) The Constitution

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RAJYA SABHA

(79th Amendment) Bill, in 1992 has been pending in the Rajya Sabha for the last 12 years for want of political consensus.

The issue of withdrawing the Bill is under consideration of the Government.

Food Adulteration

1962. SHRIT.T.V. DHINAKARAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are aware that food adulteration is being reported regularly in one or other parts of the country;

(b) whether the entry of MNCs in the food industry contributed to adulteration to gain competitive edge on price front; and

(c) the steps taken to identify/prevent adulteration?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) to (c) Cases of food adulteration have been detected in different parts of the country from time to time. The implementation of the PFA Act, 1954 and Rules framed thereunder are entrusted with the Food (Health) Authorities of the States/ UTs. The enforcement staff of the States/UTs. draw random samples of various food articles under the provisions of the said Act and Rules. Action is taken against the offenders where the samples of food articles do not conform to the prescribed standards.

No such specific reports that entry of MNCs in food industry has contributed to food adulteration has come to the notice of Government. The Food (Health) Authorities of the States/UTs. are advised from time to time to keep a strict vigil on the quality of various food articles being sold in the markets and draw random samples from manufacturers, wholesalers and retailers etc. regularly.

Qualification for nursing course

1963. SHRI N.K. PREMA CHANDRAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Nursing Council of India insists that the applicants for nursing course should be unmarried or legally divorced women;